Written Answers

94

December 1982 and January 1983 and · upto 20th February, 1983; and

(b) the total number of bomb blasts, kidnapping arson, burning of buses and bridges etc., which took place in Assam during the months of December, 1982 and upto 20th February, 1983?

THE MINISTER OF STATE IN THE MINISTRY \mathbf{OF} HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Information is being collected and will be laid on the Table of the House.

Persons Arrested in Assam

1112. SHRI ROBIN KAKATI: SHRI SYED AHMAD HASH-MI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of students, semi-Government Government and employees, who were arrested, in Assam during December, 1982 and upto the 31st January, 1983;

(b) the total number of firing, lathi charges made by C.R.P. Assam Police, Military, paramilitary forces to disperse violent mob during the said period?

THE MINISTER OF STATE IN THE AFFAIRS MINISTRY OF HOME (SHRI NIHAR RANJAN LASKAR): (a) and (b) Information is being collected and will be laid on the Table of the House.

Persons involved in Hijacking of a plane

CHANDER 1113. SHRI DHARAM PRASHANT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of persons involved in the hijacking of a plane from Jammu and Kashmir in September, 1981;

(b) what is the number of persons who are absconding and what are their whereabouts; and

(c) what steps are being taken for bringing the culprits to India if they are in foreign country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Five.

(b) All the five persons involved in the incident are reported to be in Pakistan.

(c) The question of repatriation to India of the persons involved in the incident has been taken up with the Government of Pakistan.

Concessions and amenities given to **B.S.F.** personnel · .---

1114. SHRI DHARAM CHANDER PRASHANT: Will the Minister of HOME AFFAIRS be pleased to state special concessions and amenities being given to the B.S.F. personnel posted on the extreme border line or actual line of control in Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): BSF personnel posted on the extreme border line or actual line of control in Jammu and Kashmir are paid special compensatory allowance, hill compensatory allowance and winter allowance. Non gazetted personnel of the battalions under the operational control of Army are given free rations at Army scale but a recovery in cash at the rate of Rs. 15 per month is made from them.

Death of a DSP in mysterious circumstances

1115. SHR T. CHANDRASEKARA REDDY:

DR. (SHRIMATI) NAJMA HEPTULLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a CBI inquiry has been ordered into the alleged assassination of a DSP, deputed to liquidate a dacoit

95

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gang in Madhopur Village, District Gonda in U.P. on the night of March 12/13, 1982 in a 'fake encounter with dacoits'.

(b) whether the then Chief Minister of Uttar Pradesh had ordered that the matter be investigated by the C.B.I. as he was reportedly convinced that the DSP had lost his life under ruysterious circumstances, and that there was wide discrepancies in Police FIR and official press releases;

(c) whether the Minister had seen reports in leading newspapers and journals of Delhi, U.P. Bihar, Bombay etc. which suggest that the story about a dacoit killing the DSP was concocted; and

(d) whether any action had been taken against the real culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) No, Sir.

(b) No, Sir. The Government of Uttar Pradesh had, however, suggested to the Government of India for entrusting the inquiry into the death of Shri K. P. Singh, Deputy Superintendent of Police to the CBI. The matter was examined by the Central Government. On the basis of the facts mentioned by the State Government prima facie there appeared to be no indication of any foul play in the death of Shri Singh, and therefore, the case was not found fit to be entrusted to the CBI.

(c) The Government is aware of the various reports which appears in the Press in this connection. The reports do not, however, seem to be based on facts.

(d) As per report available in June, 1982 the State Government was investigating the case. •••• - - -

Setting up of Industries in Orissa

1116. SHRI B. C. PATTANAYAK: Will the Minister of INDUSTRY be pleased to state: e. e ..

(a) whether Government have given permission to M/s. Industrial Promotion and Investment Corporation of Orissa Ltd. in 1982-83 to set up some industries in Mayurbhani district of Orissa; · · · ·

(b) if so, what are the industries proposed to be set up by IPICOL in Orissa; and ۰,

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(c) the progress made so far in this regard?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) and (b) Yes, Sir. 6 Letters of intent were granted to M/s. Industrial Promotion and Investment Corporation of Orissa Ltd., Bhubaneshwar, for setting up of units in Mayurbhanj District of Orissa for the manufacture of: sectional and heavy duty post insulators for railways including solid core; medium density fibre boards; single super phosphate; le-Sulphurisation compound, inlet and exhaust engine valves; and pistons, piston pins, piston rings, etc. during the year 1982 and January, 1983.

(c) As regards the implementation of the above letters of intent it may be stated that a letter of intent is granted with an initial validity period of one year which can be extended further on adequate justification. As such, the above letters of intent granted during the year 1982 and January, 1983 would be at various stages of implementation.

Power cut in Industries in Orissa

1117. SHRI B. C. PATTANAYAK: Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are aware that large number of Industries have been hit hard due to the power cut imposed by Government of Orissa recently; - - - - -

96